

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 50 of 2021

(Under section 61 (1)read with Section of the Insolvency and Bankruptcy Code 2016)

(Arising out of Order dated 20.7.2020 in MA No.1433 of 2019 in CP/941/IB/2018

passed by the Hon'ble National Company Law Tribunal, Chennai Bench

In the matter of:

Regional Provident Commissioner
Employees Provident Fund Organisation
Regional Office : 100 Ft.Dargah Road, Kazipet,
Warangal, Telengana 506 004.

Appellant

V.

Vandana Garg
(Resolution Professional of
M/s GVR Savarkar Marg.
Shinvaji Park, Dadar, Mumbai 400028

Respondent No.1

UV Asset Reconstruction Company Limited
(Resolution Applicant)
704, 7th Floor, Deepali Building, 93, Nehru Place
New Delhi 110019

Respondent No.2

Present :

For Appellant : Mr.Manish Dhir, Advocate

For Respondent No.1 : Mr.Rajeev K.Panday, Advocate

ORDER

(VIRTUAL MODE)

At request, the Learned Counsel for the Appellant to file 'Notes of Submissions' together with citations of the 'Appellant' containing note more than 3 to 4 pages, the matter is adjourned to 22.4.2021.

2. The Learned Counsel for the 'Appellant' shall serve the copy of the 'Notes of Submissions' of the 'Appellant' to the Learned Counsel for the First Respondent, one week before the next date of hearing. It is made clear that the Learned Counsel for the 'Appellant' shall file 'Notes of Submissions' of the 'Appellant' through e-filing as well as in the form of 'Hard copy' before the next date of hearing, in the 'Office of the Registry'.

3. The Office of the Registry is directed to list the matter on 22.4.2021.

***[Justice Venugopal M]
Member (Judicial)***

***[V.P. Singh]
Member (Judicial)***

26.3.2021

HR